

have been detained under the Cofeposa. Besides, action has been initiated so as to get the relevant tainted advance licences issued to these exporters cancelled by the Ministry of Commerce.

(e) 48 exporters were found to be involved in over-invoicing of export consignments and/or attempting to export sub-standard goods between 1993 and January, 1996. In respect of such exporters also action is taken in accordance with the law.

(f) Three exporters are reported to have been found involved in Hawala transactions against whom action is being taken as provided for in the law.

[Translation]

#### Registration in Employment Exchange

564. SHRI SATYA DEO SINGH : Will the Minister of LABOUR be pleased to state :

(a) the number of candidates having B.T.C. Certificates registered with the Employment Exchanges in Uttar Pradesh have not been provided employment so far;

(b) the year up to which the candidates registered have been provided employment;

(c) whether the Government propose to formulate any scheme to provide employment immediately to those remaining candidates who are between the age group of 35 to 40 years; and

(d) if so, the details thereof ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (d) Information is being collected and will be laid on the Table of the House.

#### Jute Mills

565. SHRI RAJESH RANJAN ALIAS PAPPU YADAV: Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to set up any more jute mills in Bihar particularly in Purnea;

(b) If so, the details thereof;

(c) the time by which it likely to be set up; and

(d) If not, the reasons thereof ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) There are no such plans.

(b) to (d) Do not arise.

[English]

#### Inter State Air Services

566. SHRI GOPI NATH GAJAPATHI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there is a need to introduce Inter State

air services in the country; and

(b) if so, the States where steps have been taken in this direction ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) Yes, Sir. Government is permitting private airline operators to provide Regional air transport services in the country.

#### System of Share Transfer

567. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that most of companies are reluctant to honour their commitment under the Companies Act, 1956 and the rules and bye-laws laid down in relation to transfer of shares;

(b) if so, the reasons therefor;

(c) whether the Government have set up any working group in November 1987 and thereafter to suggest, inter-alia, measures for simplification of the existing system of share transfer in respect of companies listed on various regional stock exchanges;

(d) if so, the details of problems faced by the investors at that time on which the said groups were set up, separately;

(e) whether the Government have received the recommendations from these groups so far;

(f) if so, the details thereof, separately; and

(g) the steps taken by the Government to implement these recommendations made by the said groups ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PRASAD PAL) : (a) to (g) Information is being collected and will be laid on the Table of the House.

#### Fare Hike by Indian Airlines

568. SHRI PRAKASH V. PATIL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether Indian Airlines have hiked the fare by about 20% with effect from October 1, 1995;

(b) if so, the reasons therefor; and

(c) how it has or is likely to effect the fare structure of other airlines operating in India ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) Indian Airlines has increased its domestic rupee fare by an average of 20% with effect from 1st October, 1995 to offset the impact of increase in cost of inputs, since last fare revision.

(c) Private operators are free to charge fares on commercial considerations.